

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).88/2011

(From the judgement and order dated 03/08/2009 in CRLA No.
789/2009 of The HIGH COURT OF M.P AT INDORE)

KAMAL SINGH Petitioner(s)

VERSUS

YASHWANT Respondent(s)

(With appln(s) for c/delay in filing SLP and bail)

Date: 28/02/2011 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Mr. D.K. Thakur, Adv.
Mr. Debasis Misra, Adv.
Mr. D. Jha, Adv.
Mr. Rakesh Kumar Khare, Adv.
Mr. Swapnil Sharma, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed and the impugned order
dated 3rd August, 2009 is set aside.

(KALYANI GUPTA) (VINOD KULVI)
SR. P.A. COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE.]
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 640 OF 2011
IN
SPECIAL LEAVE PETITION (CRL) NO. 88 OF 2011

KAMAL SINGH APPELLANT

VERSUS

YASHWANT RESPONDENT

O R D E R

1. The respondent has been served but has not put in appearance. Leave granted.

2. Pursuant to the orders of this Court dated 6th January, 2011, the appellant has deposited a sum of ` 1.5 lakhs in all before the trial court making a total of ` 2 lakhs payable to the complainant. As the complainant has not put in appearance, we direct that the aforesaid amount be remitted to him by the Court by way of a demand draft drawn in his favour within two months from today.

In this view of the matter, we allow the appeal and set aside the impugned order dated 3rd August, 2009.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
FEBRUARY 28, 2011.